

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

Excise Appeal No. 12064 of 2016

[Arising out of Order-in-Appeal No. BHR-EXCUS-000-COM-042-043-16-17 dated 29.07.2016 passed by Commissioner of Central Excise-Bharuch]

C.C.E-Bharuch

R K CASTA SECOND FLOOR, CORPORATE HOUSE, STATION ROAD
Bharuch
Gujarat, 392001

.... Appellant

VERSUS

Sulphur Mills Ltd

Plot No 230-232 , Gidc Panoli
BHARUCH
GUJARAT

.... Respondent

APPEARANCE :

Shri Sanjiv Kinker, Superintendent (AR) for the Appellant
None for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

FINAL ORDER NO. A/10960 / 2021

DATE OF HEARING/ DECISION : 02.03.2021

RAMESH NAIR :

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**